

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2604

ANSWERED ON:12.03.2010

MEDICAL FACILITIES TO RETIRED SERVING GOVERNMENT EMPLOYEES

Swamygowda Shri N Cheluvarya Swamy

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the medical facilities provided to retired/serving Government employees in Government and private hospitals;
- (b) whether in emergency can they go to any hospital;
- (c) whether the Government has received complaints regarding denial of treatment of patients in the Government hospitals;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) Serving employees staying in areas covered by the CGHS are compulsorily covered by the CGHS. Serving employees residing in areas not covered by the CGHS can avail health facilities under Central Services (Medical Attendance) Rules 1944. Retired officials staying in areas covered by the CGHS can become a member of the CGHS by depositing the appropriate subscription amount. As Central Services (Medical Attendance) Rule 1944, is not applicable to retired officials, they are entitled to get a pensioner's CGHS card made by paying the appropriate subscription amount in the CGHS city nearest to their residence. They are also entitled to draw Fixed Medical Allowances as fixed by the Government, in lieu of OPD facilities.

(b) In emergency, a CGHS beneficiary may go to any hospital for treatment and claim reimbursement as per package rate for the treatment in that city.

(c) No.

(d) & (e) Do not arise.